

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 896/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Panchet Hydel Power Station, Unit-I & II (80MW).

Petition No. 899/GT/2025

Subject : Petition for determination of 2024-29 tariff for Panchet Hydel Power Station, Unit-I & II (80MW).

Petitioner : DVC Limited

Respondents : JBVNL and others.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that, since the pleadings in the matter are complete, the Commission may reserve the order in the Petition.

2. None appeared on behalf of the Respondents/ Objectors, despite notice.

3. The Commission, after hearing the counsel, directed the Petitioner to furnish the following information, on an affidavit, after serving a copy on the Respondents/ Objectors, on or before **1.9.2026**:

Petition No. 896/GT/2025

- a) *Security expenses for the tariff period 2019–24, determined vide order dated 28.2.2023 in Petition No. 566/GT/2020, were allowed after applying an escalation rate of 4.77% over the actual security expenses of ₹595.08 lakh incurred during 2018–19. However, the actual security expenses claimed in the instant Petition are substantially higher than those considered in the aforesaid order. The Petitioner shall furnish the detailed basis and justification for the significant increase in security expenses, along with the factors contributing to such variation.*
- b) *With regard to the laptops claimed under Regulation 26(1)(d) for the generating station, Panchet Dam and Konar Dam, the Petitioner shall furnish the following details:*
 - (i) *A copy of the assessment/ study, if any, carried out with respect to compliance with the directives issued by the Ministry of Power, Government of India, dated*



12.4.2010 and 2.8.2017, regarding the cybersecurity measures and safeguards required to be implemented for prevention of cyber-attacks.

- (ii) Whether the laptops have been procured as a replacement for existing laptops. If so, furnish the decapitalization value of Old laptops.*
 - (iii) Justification explaining the manner in which the procurement of the new laptops has enhanced the cybersecurity.*
 - c) *With regard to the additional capital expenditure claimed towards Dam Rehabilitation and Improvement for Konar Dam and Panchet Dam under Regulation 26(1)(d), the Petitioner shall furnish the following:*
 - (iv) The detailed scope of work, including the specific rehabilitation and improvement activities envisaged under the project for each dam*
 - (v) Timelines and status of the project*
 - (vi) Details with respect to amount sanctioned/ approved for DRIP for each dam, amount utilised, details of the remaining works, along with the expected timeline for their completion*
4. The Respondents/ Objectors are permitted to file their respective replies to the additional information, on or before **21.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **30.9.2026**.
5. Subject to the above, the Commission reserved the order in the Petitions.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

